

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.378/2001

Thursday this the 27th day of February 2003.

CORAM:

HON'BLE MR.T.N.T NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.G.K.Nair, Chargemen,
Naval Armament Inspectorate,
Keltron Equipments Complex,
Karakulam P.O., Trivandrum. Applicant

(By Advocate Shri.K.B.Pradeep)

vs.

1. The Director General of Naval Armament Inspectorate, Naval Headquarters, Flat No.5, F/f-I, R.K.Puram, New Delhi-110 066.
2. The Chief Staff Officer (P&A), Headquarters, Southern Naval Command, Kochi-682 004.
3. The Flag Officer Commanding in Chief, Headquarters, Southern Naval Command, Kochi-682 004.
4. Union of India, represented by the Secretary to Government, Ministry of Defence, New Delhi. Respondents

(By Advocate Shri T.C.Krishna, ACGSC)

The application having been heard on 27th February, 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T. NAYAR, ADMINISTRATIVE MEMBER

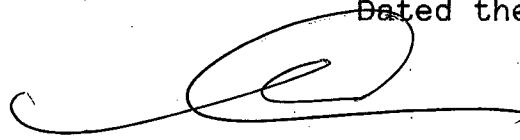
The main grievance in this application is that the applicant has not been given the benefit of pay fixation in pursuance of the notional promotion allowed already in the light of the order of the Hon'ble High Court of Kerala in O.P.No.4353/85. The grievance in effect is against A-2 dated 23.5.2000 wherein the benefit of pay fixation is denied.

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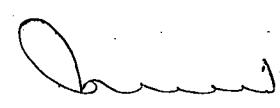
2. However, when the matter came up for hearing, learned counsel on both sides agreed that orders have since been issued granting the applicant notional pay fixation also. Thus, the main relief sought for in this O.A. has been granted. The only matter that remains is that the resultant monetary benefits have not reached the applicant. Shri TC Krishna, learned ACGSC submits that this also will be processed and granted though some time is necessary for doing so. This is recorded.

3. Since the grievance of the applicant has been redressed properly and since the only matter pending is the grant of monetary benefits in implementation of the order passed by the respondents, on the basis of the submission made by the counsel for the respondents above, we consider it appropriate to dispose of the O.A. with a direction to the respondents to ensure that the consequential monetary benefits reach the applicant within a period of six months from the date of receipt of a copy of this order. We do so accordingly. There is no order as to costs.

Dated the 27th February, 2003.



K.V.SACHIDANANDAN
JUDICIAL MEMBER



T.N.T.NAYAR
ADMINISTRATIVE MEMBER

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